

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/1802/2024 C.P. (IB)/1029(MB)2021

IN THE MATTER OF

IREP Credit Capital Private Limited

... Petitioner

Vs

Rajesh Landmark Projects Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Devul Dighe (PH)

For the Respondent: Adv. Nimay Dave (CoC Member), Adv. Rubin Vahol (PH)

ORDER

IA 1802 of 2024- Adjourned to **29.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/